

Statement-II

Type of forgeries by foreigners during last 5 years

(Detected at Delhi, Mumbai, Kolkata, Chennai & Amritsar Airports)

Type-wise forgeries	2004	2005	2006	2007	2008	Total
Photo Substitution	58	27	37	26	45	193
Page Substitution	51	14	15	18	33	131
A/D stamps forgery	23	06	05	05	05	44
Impersonation	63	28	21	36	84	232
Visa forged	75	02	68	71	69	285
Passport forged	54	30	40	26	27	177
PP obtained fraudulently	00	18	11	13	19	61
Others	76	155	79	171	99	580
TOTAL :	400	280	276	366	381	1703

Nepalis living in India

†2035. SHRI SAMAN PATHAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether data is available with Government regarding the population of Indian Nepalis/Gorkha communities living permanently in India;

(b) if so, State-wise details of data; and

(c) the steps Government is taking for collective development and for redressal of caste based problems of Indian Nepalis/Gorkha communities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) At each census, the Scheduled Castes (SCs) & the Scheduled Tribes (STs) population are enumerated strictly as per the lists of SCs & STs valid within the jurisdiction of respective State at the time of census. The population of Nepali communities who have been notified as Scheduled Caste in the States of Sikkim and West Bengal as per 2001 Census are given below:

Sikkim		West Bengal	
Name of SC	Population	Name of SC	Population
Damai (Nepali)	7,448	Damai (Nepali)	17,387
Kami (Nepali), Lohar (Nepali)	17,950	Kami (Nepali)	49,704
Majhi (Nepali)	345	Sarki (Nepali)	11,111
Sarki (Nepali)	923		
TOTAL :	26,666	TOTAL :	78,202

† Original notice of the question was received in Hindi.

(c) No specific programmes for development of "Indian Nepalis/Gorkha communities" are undertaken. However, in the States of Sikkim and West Bengal where they have been identified as SCs, benefits are extended to them alongwith others (SCs) under both the State Government and Central Government schemes meant for SCs. This, inter-alia, includes schemes for scholarships for education besides those included under the Special Component Plan for Scheduled Castes.

Crime against foreign tourists

2036.DR. GYAN PRAKASH PILANIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the incidents of harassment, molestation, rape and murder etc. of foreign tourists in various parts of the country, reported during the last five years and till date;
- (b) the details of such incidents and their disposal; and
- (c) the steps taken to strengthen security scenario of foreign tourists?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) The Ministry of Tourism has intimated that it does not compile data of incidents of crimes against tourists, including foreign tourists. NCRB also does not maintain such data.

(c) "Police" and "Public Order" are State subjects under the Seventh Schedule to the Constitution of India. However, in order to ensure safety and security of the tourists, the Ministry of Tourism has advised all the State Governments / Union Territory Administrations to deploy Tourist Police. The Ministry of Tourism has also circulated guidelines to the State Governments/Union Territory Administrations for formation of Tourist Security Organization(s) comprising Ex-Servicemen, for the safety and security of tourists.

Crimes/atrocities against women and senior citizens

2037.SHRI RAMDAS AGARWAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of crime/atrocities against women and senior citizens are on rise in the country;
- (b) if so, total number of cases relating to crime against women, senior citizens registered during the last three years, Statewise, crime-wise, dowry death cases, burning cases, domestic torture and cruelty cases, separately, year-wise;
- (c) whether Government proposes to set up a nation-wide surveillance system to ensure reporting, registering, proper investigation of cases relating to crime against women and senior